

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**AHMEDABAD**  
**DIVISION BENCH**  
**COURT – 1**

ITEM No. 109 – IA/287(AHM)2024  
In  
C.P.(IB)/99(AHM)2022

**Proceedings under Section 95 IBC**

**IN THE MATTER OF:**

Reliance Asset Reconstruction Company Ltd  
V/s  
Pankaj Kantilal Morakhia

.....Applicant

.....Respondent

**Order delivered on: 15/07/2024**

**Coram:**

Mr. Shammi Khan, Hon'ble Member(J)  
Mr. Sameer Kakar, Hon'ble Member(T)

**PRESENT:**

For the Applicant : Mr. Mahesh Surekha, RP in person through V.C.  
For the FC : Mr. Sandeep Bhatt, Advocate  
For PG : Mr. Yashraj Champawat, Proxy Advocate

**ORDER**  
**(Hybrid Mode)**

Learned RP for the applicant states that he is not well and requested for adjournment in the matter.

Re-list on 13.08.2024.

**-Sd-**  
**SAMEER KAKAR**  
**MEMBER (TECHNICAL)**

**-Sd-**  
**SHAMMI KHAN**  
**MEMBER (JUDICIAL)**